

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. (IB)-34(PB)/2017  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE COMPANY: Creative Solutions  
Vs  
AMR Infrastructures Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency And Bankruptcy Code 2016

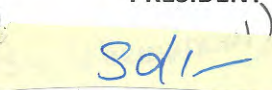
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ORDER

Learned Counsel for the Petitioner has stated that Respondent has been served in pursuance of order dated on 28.03.2017. In response to the service having been effected Mr. Ajay Verma Learned Counsel for the Respondent has put in appearance and has argued that all the invoices are bogus. He seeks and granted one week time to file reply with copy in advance to the Counsel opposite.

List for arguments on 10.04.2017.

  
(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT  
  
(R.VARADHARAJAN)

MEMBER (JUDICIAL)

U.D.Mehta

30.03.2017